

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 764/2016
CA NO.

CORAM:




PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S.K. Mohapatra
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

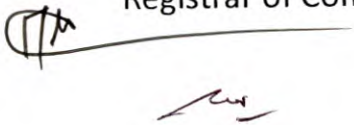
NAME OF THE COMPANY: UCC Care Pvt. Ltd.

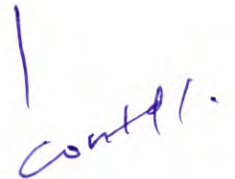
SECTION OF THE COMPANIES ACT: 391 & 394

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ashish Mahija	Adv.	Petitioner	
2.	Ishita Srivastava	Adv.	Petitioner	
3.	C. BALOONI	Company Practitioner	FRD- (NR)	

ORDER

This is an application with prayer to permit the transferor company-petitioner to make an amendment as proposed in para 5 of the application. The amendment is sought only to the extent that the address of the registered office of the transferor company-petitioner has been changed after obtaining due permission from the Registrar of Companies. In that regard, our attention has been drawn to the forms necessary for bringing the aforesaid change before the Registrar of Companies (Annexure A/3).



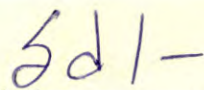


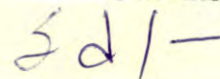
In view of the above, we grant the prayer made and permit the transferor company-petitioner to carry aforesaid amendment and to amend memo of parties as per the proposed amendment. However, it shall remain subject to all just exceptions as we have not sought any reply to the application from the Registrar of Companies.

The application stands disposed of.

The amended scheme may now be filed within two weeks.

List on 06.07.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

01.05.2017
Vineet